

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 103 of 2013

Dated : 16th July, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**Bihar Industries AssociationAppellant(s)
Versus**

Bihar Electricity Regulatory Commission & Ors. ...Respondent (s)

Counsel for the Appellant (s): Ms. Swapna Seshadri

Counsel for the Respondent(s): Ms. Priya Ranjan for R.1
Ms. Shilpi Shah for
Mr. Mohit Kr. Shah for R.2

ORDER

It is submitted by the learned counsel for the Appellant that all the Respondents have been served and the affidavit of service has also been filed.

Ms. Shilpi Shah undertakes to file Vakalatnama on behalf of Respondent No.2 and seeks some time for filing the reply. Accordingly, she is directed to file the same on or before 20.08.2013 after serving copy on the other side.

Post the matter on **02.09.2013.**

**(Rakesh Nath)
Technical Member
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**(Justice M. Karpaga Vinayagam)
Chairperson**